

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 35/MP/2018

Subject : Petition under Section 79(1) (f) read with CERC (Grant of Connectivity, Long Term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking refund of the POC charges for 260 MW in Eastern Region granted under the Bulk Power Transmission Agreement dated 1.7.2016.

Date of Hearing : 18.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : GMR Kamalanga Energy Limited

Respondents : Power Grid Corporation of India and other

Parties present : Shri Matru Gupta Mishra, Advocate for GKEL
Shri Nishant Kumar, Advocate for GKEL
Shri Ajay Kumar Nathani, Advocate for GKEL
Ms. Suparna Srivasatva, Advocate for PGCIL
Shri Tushar Mathur, Advocate for PGCIL
Shri Ranjeet S. Rajput for PGCIL
Shri Swapnil Verma for PGCIL
Shri Anupam Kumar for PGCIL

Record of Proceedings

During the hearing, the learned counsels for the Petitioner and the Respondent, PGCIL advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. After hearing the learned counsels for the parties, the Commission reserved order in the Petition

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**